

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
WEST ZONAL BENCH AT MUMBAI
COURT NO.**

Appeal No. C/492/2009.

(Arising out of Order-in-Original No. 37/08-09-CC (I) JNCH dt.
24.02.2009 passed by the Commissioner of Customs, Uran, Raigad
)

M/s. Jupiter Impex, : Appellant

VS

Commissioner of Customs (Import), Uran : Respondent
Raigad

Appearance

None for Appellant

Ms. Trupti Chauvan, Asstt. Commr. (A.R) for respondent

CORAM:

Hon'ble Dr. D.M. Misra, Member (Judicial)
Hon'ble Mr. C.J. Mathew, Member (Technical)

Date of hearing : 17/10/2018
Date of decision : 17/10/2018

ORDER NO. A/87804/2018

Per : Dr. D.M. Misra

The matter has been listed on 18.12.2017, 31.1.2018,
1.3.2018, 03.04.2018, 08.05.2018, 1.6.2018, 27.6.2018,
09.08.2018 and today on 17.10.2018.

2. Learned Authorized Representative for the Revenue submits
that despite of notices served on the appellant, none appeared on
behalf of the appellant nor there is any request for adjournment.

3. Since the appellant is not interested in pursuing the appeal, the appeal deserves to be dismissed for non-prosecution. Consequently, the appeal is dismissed for non-prosecution. Appeal dismissed.

(Operative portion of the order pronounced in court)

(C.J. Mathew)
Member (Technical)

(Dr. D.M. Misra)
Member (Judicial)

SM.